FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulation, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF IBAHN ILLUMINATION PRIVATE LIMITED

1.	Name of corporate person	IBAHN ILLUMINATION PRIVATE LIMITED
2.	Date of incorporation of corporate person	May 13, 2016
3.	Authority under which corporate person is incorporated/registered	Registrar of Companies, Delhi.
4.	Corporate Identity Number/ Limited Liability Identity Number of corporate person	U36998DL2016PTC299702
5.	Address of the registered office and principal office (if any) of corporate person	T1, Okhla Ind. Area Phase-II, Near H. No-T-2 New Delhi - 110020, India
6.	Liquidation commencement date of corporate person	20th April, 2023
7.	Name, address, email address, telephone number and registration number of the Liquidator	Name: Adarsh Sharma Registration number of the Liquidator: IBBI/IPA-001/IP-P01256/2018-2019/12045 Address: J-6A Kailash Colony, New Delhi-110048 Telephone Number: +91 9810074285 Email registered with IBBI: adarsh@adarshca.com Email on which claims have to be sent: volliq.iipl@gmail.com adarsh@adarshca.com
8.	Last date of submission of claims	19th May, 2023

Notice is hereby given that the IBAHN ILLUMINATION PRIVATE LIMITED has commenced voluntary liquidation on 20th April, 2023

The stakeholders of IBAHN ILLUMINATION PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 19th May, 2023, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

Liquidator of IBAHN ILLUMINATION PRIVATE LIMITED
Registration No. IBBI/IPA-001/IP-P01256/2018-2019/12045
Date: 20th April, 2023
Place: New Delhi

+91 7290070893
+91 7290070894
+91 7290070895
info@svarochi.com
www.svarochi.com

iBahn Illumination Pvt Ltd
T-1, Okhla Phase-II,
2nd Floor, New Delhi,
Pin Code:110020, India.
Toll Free customer care:
1-800-121-5610
CIN:
U36998DL2016PTC299702

CERTIFIED TRUE COPY OF THE SPECIAL RESOLUTION PASSED IN THE EXTRAORDINARY GENERAL MEETING OF MEMBERS OF IBAHN ILLUMINATION PRIVATE LIMITED ("COMPANY") HELD ON 20TH DAY OF APRIL, 2023 AT 3 PM AT REGISTERED OFFICE OF THE COMPANY AT T-01, OKHLA INDUSTRIAL AREA, PHASE-II, NEAR HOUSE NO. T-2, NEW DELHI, DELHI- 110020.

Voluntarily Liquidation under Insolvency and Bankruptcy Code, 2016

The Company, on November 29, 2022, executed a Technology Transfer Agreement ("**TTA**") and transferred, conveyed and sold all its worldwide rights, title, interests, benefits and property whatsoever in and to the BLE Technology and the Wi-Fi Technology along with the associated intellectual property to Dixon Technologies (India) Limited ("**Dixon India**").

That, since the transferred BLE Technology was the most integral part of the business of the Company and most of the revenues of the Company were generated from sale of BLE Technology lighting products. Additionally, it is important to mention that the TTA imposes non-compete restriction on the Company and its promoters to enter into / start any competing business which uses the BLE Technology / the Wi-Fi Technology.

That, in view of the above reasons, given that the main technology of the Company was transferred and restrictions imposed in terms of the TTA, the purposes for which the Company was incorporated ceases and therefore there will be no revenues in the Company going forward.

All the members present unanimously approved the resolution. It was accordingly resolved as follows:

"RESOLVED THAT pursuant to the provisions Section 59 of the Insolvency and Bankruptcy Code, 2016 read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 as amended from time to time, the approval of the members of the Company be and is hereby accorded to file an application before the National Company Law Tribunal, New Delhi Bench, New Delhi, Delhi for initiation of the voluntary liquidation of the Company under the Insolvency and Bankruptcy Code, 2016.

RESOLVED FURTHER THAT Mr. Adarsh Sharma, Insolvency Professional, holding Registration Number IBBI/IPA-001/IP-P01256/2018-19/12045("**Liquidator**"), be and is hereby appointed as the liquidator to carry out the voluntary liquidation of the Company in accordance with the provisions laid down in the Insolvency and Bankruptcy Code, 2016.

RESOLVED FURTHER THAT the remuneration in the manner provided herein under plus applicable taxes, exclusive of any other liquidation expenses at actuals, reimbursement of actual out of pocket expenses, and/or any fees paid towards appointment of any other individual/professional

SVAROCHI
LIGHTING
making spaces beautiful

+91 7290070893
+91 7290070894
+91 7290070895
info@svarochi.com
www.svarochi.com

iBahn Illumination Pvt Ltd
T-1, Okhla Phase-II,
2nd Floor, New Delhi,
Pin Code:110020, India.
Toll Free customer care:
1-800-121-5610
CIN:
U36998DL2016PTC299702

+91 7290070893
+91 7290070894
+91 7290070895
info@svarochi.com
www.svarochi.com

iBahn Illumination Pvt Ltd
T-1, Okhla Phase-II,
2nd Floor, New Delhi,
Pin Code:110020, India.
Toll Free customer care:
1-800-121-5610
CIN:
U36998DL2016PTC299702

required for facilitating such voluntary liquidation process, that may be incurred during the process of voluntary liquidation of the Company, shall be payable to the Liquidator for carrying out such voluntary liquidation.

Liquidator Fee	Rs. 1,50,000 p.m for first three months and Rs. 1,00,000/- per month thereafter, subject to a minimum fee of Rs. 6.00 Lacs plus GST	Rs. 6,00,000
Auditor Fee - for independent auditor appointed by Liquidator (outstanding Fees to be paid to present auditor not included)	For Audit, plus GST	Rs. 1,00,000
Lawyers Fee	Consolidated fee (for any number of appearances), plus GST	Rs. 1,00,000
All cost incurred by the liquidator on actuals shall be charged extra. This includes Mandatory Public Announcement (approx. Rs. 20,000/-); Fee of Professionals for Income Tax Filing and Compliances (Rs. 20,000/-); Fee of Professionals for MCA Filings and Compliances (Rs. 15,000/-); Fee for Receipt and Payment Account (Rs. 20,000/-); Valuation Report from Registered Valuer - (Rs. 45,000/- per class of asset); Out of Pocket Expenses (approx Rs. 15,000/-). GST Extra as applicable.		

RESOLVED FURTHER THAT the Directors of the Company be and is hereby severally authorised to do all such things as may be necessary in this matter."

For and on behalf of Ibahn Illumination Private Limited

Rajeev Chopra

IBAHN ILLUMINATION PRIVATE LIMITED
New Delhi

Rajeev Chopra
DIRECTOR
DIN: 03396723

DATE: April 20, 2023
PLACE: New Delhi

SVAROCHI LIGHTING
making spaces beautiful

+91 7290070893
+91 7290070894
+91 7290070895
info@svarochi.com
www.svarochi.com

iBahn Illumination Pvt Ltd
T-1, Okhla Phase-II,
2nd Floor, New Delhi,
Pin Code:110020, India.
Toll Free customer care:
1-800-121-5610
CIN:
U36998DL2016PTC299702

SAYS SUPPORTS RESOLUTION OF DISPUTE THROUGH TALKS

Little evidence of China seeking to resolve issues with India: US

PRESS TRUST OF INDIA
Washington, April 21

REITERATING THAT THE United States supports a resolution of the India-China border dispute through a negotiated settlement and direct conversations between the two countries, a top Biden administration official has said that Washington has seen "little evidence" that Beijing is seriously approaching the talks with a sense of goodwill.

Indian and Chinese troops are locked in a three-year confrontation in certain friction points in eastern Ladakh. India has maintained that its bilateral ties with China cannot be normal unless there is peace in the border areas.

"Our position on India's border dispute with China is long-standing. We support a resolution of that border dispute through a negotiated settlement and through direct conversations between the two countries," assistant secretary of state for South and Central Asia Donald Lu told *PTI* in an interview on Thursday.

"Having said that, we see little evidence that the Chinese government is seriously approaching these talks with a sense of goodwill. What we see is the opposite. We see provocations that happen on the Line of Actual Control (LAC) on a pretty regular basis," Lu said in response to a question.

India, the senior state department official said, can count on the United States' standing with India as it faces the challenge of its northern neighbour. "We demonstrated that resolve in 2020 during the Galwan crisis, and we continue to find opportunities to cooperate with India on information but also on military equipment, exercises and that will go forward into the years ahead," he said.

A top American think-tank Centre for a New American Security in a report last month said the increased prospect of India-China border hostility has implications for the United States and its Indo-Pacific strategy.

As the US considers the role that India will play in the Indo-Pacific and how to maximise US-India cooperation to meet security challenges in the region, US policymakers must closely monitor and be prepared to respond quickly to future India-China border crisis, said the report authored by Lisa Curtis who served as deputy assistant to the president and NSC senior director for South and Central Asia from 2017 to 2021 and senior defence analyst Derek Grossman.

The report recommended the Biden administration that to help deter and respond to further Chinese aggression along the border with India, the US should elevate Indian territorial disputes with China on par with Beijing's assertiveness against other US allies and partners in the Indo-Pacific and ensure this is reflected in all national security-related documents and speeches.

"Offer India the sophisticated military technology it requires to defend its borders and initiate co-production and co-development of military equipment. Assist India in strengthening its maritime and naval capacity, and conduct joint intelligence reviews with India to align assessments of Chinese plans and intentions along the LAC and enhance coordination with Indian officials on contingency planning in the event of a future India-China conflict," it said.

It urged the US to establish or support an official or unofficial organisation charged with collating unclassified commercial satellite imagery on the position of PLA troops along the LAC and disseminate these images routinely for public consumption.

SC grants bail to 8 Godhra case convicts, 4 denied relief

EXPRESS NEWS SERVICE
New Delhi, April 21

THE SUPREME COURT granted bail Friday to eight men convicted in the 2002 Godhra train burning case in which 59 people were burnt to death when the S-6 coach of the Sabarmati Express was set on fire by a mob. Four other convicts were denied bail.

A total of 31 convicts were sentenced by the trial court in 2011 – 11 were sentenced to death and 20 to life imprisonment. In 2017, the Gujarat High Court commuted the death sentence to life terms – all 31 got life imprisonment.

The bench of Chief Justice of India D Y Chandrachud and Justice P S Narasimha granted bail to Abdul Sattar Ibrahim Gaddi Asla, Yunus Abdul Hakk Samol, Mohammad Hanif Abdulla Moulvi Badam, Abdul Rauf Abdul Majid Isa @ Dhesli, Ibrahim Abdulrazak Abdul Sattar Samol @ Bhano, Ayub Abdul Gani Ismail Pataliya, Soheb Yusuf Ahmed Kalandar and Suleman Ahmad Hussain @ Tiger Peer Musalman.

The bench said "we are inclined to grant bail to" them "having due regard to the period of imprisonment which has been undergone, particularly since the appeals are not likely to be taken up for disposal at an early date". It accordingly ordered that they be released on bail, subject to such terms and conditions as may be imposed by the Sessions Court.

The bench, however, declined to grant the relief to four other convicts – Anwar Mohammad Mehda, Saukat Abdulla Moulvi Ismail Badam, Mehboob Yakub Mitha @ Popa and Siddik Mohammad Mora (Moraiya).

The Gujarat government had opposed their bail pleas, calling it a rarest of rare case.

In May 2022, the Supreme Court had granted interim bail to Abdul Rahman Dhantiya on medical grounds to attend to his wife, and mentally challenged daughters. In December 2022, it also granted bail to another convict who had spent 17 years in jail.

The February 27, 2002 train burning incident in Godhra led to communal riots in Gujarat.

PM reviews Sudan situation, orders evacuation plan

SHUBHAJIT ROY
New Delhi, April 21

A Japanese defence aircraft departs for Djibouti to evacuate its nationals from Sudan, at Komaki air base. KYODO VIA REUTERS

A WEEK INTO the uncertain security situation in Sudan, Prime Minister Narendra Modi Friday directed officials to prepare contingency evacuation plans for about 3,000 Indian citizens stuck in the conflict-ridden country.

The US, UK, Germany, Spain, Japan and South Korea are among the countries that are moving in to evacuate their citizens from Sudan.

Modi, who chaired a high-level meeting via video-conferencing to review the security situation in Sudan, told the officials to prepare "contingency evacuation plans, accounting for the rapidly shifting security landscape and the viability of various options", a statement issued by the Prime Minister's Office (PMO) said Friday.

The meeting was attended by external affairs minister S Jaishankar (who joined from Guyana), national security advisor Ajit Doval, ambassador to Sudan B S Mubarak among others.

During the meeting, the PMO said, "Prime Minister Modi assessed the most recent developments in Sudan and received a first-hand report of the conditions on the ground, with specific focus on the safety of over 3,000 Indian citizens presently located throughout the country."

The statement said the Prime Minister "instructed all relevant officials to remain vigilant, closely monitoring developments and continuously evaluating the safety of Indian nationals in Sudan and extending them all possible assistance".

Modi expressed "his condolences on the passing away of an Indian national who tragically fell victim to a stray bullet last week", it said.

He emphasised the importance of maintaining close communication with neighboring countries in the region, as well as those with significant numbers of citizens in Sudan.

According to officials, the Indian embassy in Khartoum is located just opposite the airport, and there has been shelling in that area as well.

RAHUL TO VACATE OFFICIAL BUNGALOW

Congress leader Rahul Gandhi on Friday moved out all his belongings from his official residence in New Delhi, a day before the last day mandated by the Lok Sabha notice following his conviction in a defamation case. PTI

See if ruling party changing policies to create black money avenues: PM

HARIKISHAN SHARMA
NEW DELHI, APRIL 21

Prime Minister Narendra Modi at the event to mark the 16th Civil Services Day in Delhi on Friday PRAVEEN KHANNA

PRIME MINISTER NARENDRA Modi on Friday told bureaucrats that before taking any decision they should determine whether the political party in power is using taxpayers' money to create a vote bank or is it in national interest, and whether that political party is changing policies to create "new avenues of black money for its masters".

"The criterion for you is the interest of the country...Today I want to add one more thing to this criterion for India's bureaucracy. I am sure you will meet this criterion also," said the Prime Minister, addressing an event to mark the 16th Civil Services Day, which was attended by senior bureaucrats.

Stating that political parties are important in a democracy, he said, "This is the beauty of democracy. Every party has its own ideology. The Constitution has given this right to every party but as a bureaucrat, as a government employee, now you must take care of some questions in every decision you take."

Listing the questions, he told the bureaucrats, "Friends, the political party which has come to power is it using taxpayers' money for its own benefit or for the benefit of the country, where it is being used?"

"Is that political party using government money for its expansion or is it using that money for development of the country? Is that political party looting government money to make its own vote bank or to make people's lives easier?," he said. "Is that political party promoting itself with government money, or is it honestly making people aware? Is that political party appointing its own workers in various organisations or is it giving everyone an opportunity to get jobs in a transparent manner?"

"*Woh raajneetik dal neetiyon mein isliye to pherbadal nahin kar raha taaki uske aakaon kee kaalee kamaee ke nae raaste banen*? (Is that political party making changes in policies so that new avenues of black money can be created for its masters?)," he said.

"*Aap apne har phaisle se pehale in sawaalon ke baare mein jaroor sochen* (You must also think about these questions before making your every decision)," the Prime Minister said. "You have to take care of these things. You have to march ahead on the path of realising dreams of Sardar Patel, who considered the bureaucracy, the 'Steel Frame of India'."

"Because now if the bureaucracy fails, the country's wealth will be looted, taxpayers' money will be destroyed, the dreams of the country's youth will be shattered," he said.

Discussing the work of his government, the Prime Minister said, "Today, the government is best utilising time as well as resources."

Today, the goal of the government is 'Nation-First' and 'Citizen-First', he said, adding that the focus of the government is to empower the deprived, to empower the nation.

Modi said that about ₹3 trillion has been saved from going into the wrong hands in the past nine years.

Hitting out at the previous governments, he said that before 2014 there were more than 4 crore fake gas connections, more than 40 million fake ration cards, and support was provided to 10 million fictitious women and children by the Ministry of Women and Child Development. Also, fake scholarships were offered to approximately 3 million youths by Ministry of Minority Welfare, and lakhs of fake accounts were created under MGNREGA to transfer the benefits of workers who never existed, he said.

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulation, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF IBAHN ILLUMINATION PRIVATE LIMITED

1.	Name of corporate person	IBAHN ILLUMINATION PRIVATE LIMITED
2.	Date of incorporation of corporate person	May 13, 2016
3.	Authority under which corporate person is incorporated/registered	Registrar of Companies, Delhi.
4.	Corporate Identity Number/ Limited Liability Identity Number of corporate person	U36998DL2016PTC299702
5.	Address of the registered office and principal office (if any) of corporate person	T1, Okhla Ind. Area Phase-II, Near H. No-T-2 New Delhi -110020, India
6.	Liquidation commencement date of corporate person	20th April, 2023
7.	Name, address, email address, telephone number and registration number of the Liquidator	Name: Adarsh Sharma Registration number of the Liquidator: IBBI/IPA-001/IP-P0125 6/2018-2019/12045 Address: J-6A Kailash Colony, New Delhi-110048 Telephone Number: +91 9810074285 Email registered with IBBI: adarsh@adarshca.com Email on which claims have to be sent: volliq.iipl@gmail.com adarsh@adarshca.com
8.	Last date of submission of claims	19th May, 2023

Notice is hereby given that the IBAHN ILLUMINATION PRIVATE LIMITED has commenced voluntary liquidation on 20th April, 2023

The stakeholders of IBAHN ILLUMINATION PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 19th May, 2023, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

sd/-
Adarsh Sharma
Liquidator of IBAHN ILLUMINATION PRIVATE LIMITED
Registration No. IBBI/IPA-001/IP-P01256/2018-2019/12045
AFA Validity upto :15-11-2023
Date: 20th April, 2023
Place: New Delhi

HIMACHAL PRADESH POWER CORPORATION LTD.
(A State Government Undertaking)
Himfed Building, BCS, Shimla-09, H.P.
Ph.: +91 177-2671737; Email: dgm_elect@hppcl.in
CIN : U40101HP2006SGC030591

National Open Competitive Bidding
INVITATION FOR BIDS
(E-Tender Mode only)

National Open Competitive Bids (Open Tendering Mode) are invited from prospective bidders/firms for the tender under EPC mode **Bid No.: 07-P/FA/Gondpur Bulla Solar Project Bid Title: Design, Supply, Construction & Erection, Testing, Commissioning and Operation & Maintenance For 08 (Eight) Years of 10 MW (AC) Solar Power Project At Gondpur Bulla, Una , H.P.**

Starting of Sale of Bid Document : **1400 Hrs** on **22.04.2023**
Deadline for Submission of Bids : **1300 Hrs.** on **19.05.2023**
Opening of Bids : **1500 Hrs.** on **19.05.2023**

Cost of Bidding Document: INR 15,000/- (Indian Rupees Fifteen Thousand) only (inclusive of GST).

For detailed tender notification, please visit **www.hppcl.in** or **https://www.tenderwizard.in/HPPCL**.

Dy. General Manager (EC)

QGO FINANCE LIMITED
Registered Office: 3rd Floor, A-514, TTC Industrial Area, MIDC, Mahape, Navi Mumbai 400701
CIN: L65910MH1993PLC302405
Tel No.: +91 22 4976 2795
Website: www.qgofinance.com; **Email ID:** ContactUs@qgofinance.com

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

Notice is hereby given that QGO FINANCE LIMITED (The Company') seeks approval of its Members by way of special resolution for the resolutions mentioned below, as approved by the Board of Directors of the Company at its meeting held on Tuesday, April 18, 2023:

Sr. No.	Description of Special Resolution
1.	Re-Appointment of Rear Admiral Vineet Bakhshi (Retired) (Din: 02960365) as an Independent Director on the Board Of Directors of the Company to hold office for a period of 5 (Five) consecutive years.
2.	Re-Appointment of Mr. Virendra Jain (Din: 02738380) as an Independent Director on the Board Of Directors of the Company to hold office for a period of 5 (Five) consecutive years.

The postal ballot notice is available on the website of the Company (www.qgofinance.com), National Securities Depository Limited ("NSDL") https://eservices.nsdl.com and stock exchange where the equity of the Company are Listed i.e. BSE Limited ("BSE").

In Compliance with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 02/2022 dated May 5, 2022 and 11/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs ("MCA"), the Company has sent the postal ballot notice on April 21, 2023 only through electronic mode to those Members whose e-mail addresses are registered with the Company/Depositories and whose names are recorded in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on Friday, April 14, 2023 ("Cut-off-date").

The Company has engaged the services of NSDL to provide remote e-voting facility to its members. The remote e-voting period commences from 9:00 A.M. (IST) on Saturday, April 22, 2023 and ends at 5:00 P.M. (IST) on Sunday, May 21, 2023. The e-voting module shall be disabled by NSDL thereafter. Voting rights of the Members shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on Cut-off date. The Communication of assent and descent of the Members whose names are recorded the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off-date will entitled to cast vote by remote e-voting. Once the vote on resolution is cast by the Members, he/she shall not be allowed to change it subsequently.

The Members whose e-mail address is not registered with the Company/Depositories, please refer to the postal ballot notice wherein you find the whole process in the regard.

For details relating to e-voting, please refer to the postal ballot notice. In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on: 022 - 4886 7000 and 022 - 2499 7000 or send a request to Mr. Rakesh Mehta at evoting@nsdl.co.in.

The Board of Directors the Company at its meeting held on April 18, 2023, has appointed Mr. Prajot Vaidya [Membership No. 38969/ CP No. 24558], Designated Partner of M/s Prajot Vaidya & Co, Company Secretaries, Thane, Practicing Company Secretaries, as the Scrutinizer to conduct the Postal Ballot through remote e-voting process in a fair and transparent manner.

The said results along with the Scrutinizer's Report would be intimated to BSE Limited where the Equity Shares of the Company are listed. The results will also be uploaded on the Company's website www.qgofinance.com and on the website of National Securities Depository Limited ("NSDL") http://www.evoting.nsdl.com/

For Qgo Finance Limited
Sd/-
Urmi Joiser
Company Secretary

Place: Navi Mumbai
Date: April 22, 2023

OFFICE OF EE (E&M) HP-I
DELHI JAL BOARD: GOVT. OF NCT OF DELHI
HAIDER PUR WATER WORKS, DELHI-110085
Tel No. 011-27552446-47, Email ID: eeemhp1.djb@nic.in

Press N.I.T. NO. 3 (2023-24)

S. No.	Name of work	Approximate Value based on Schedule of rates/ Item rates/Lump Sum (Rs. In lacs)	Earnest Money In Rs.	Tender Fee	Date of release of tender in e-procurement solution	Last date / time of receipt of tender through e-procurement solution
1.	Removal of floating material manually by labour at different bar screens installed at twin main point under HPWW-1. **Tender ID: 2023_DJB_239949_1**	Item Rate	Rs. 67800/-	500/-	20.04.2023	02.05.2023

Further details in this regards can be seen at **https://delhi.govtprocurement.com**

ISSUED BY P.R.O. (WATER)
Advt. No. J.S.V. 13 (2023-24)

Sd/- **(SUNIL KUMAR)**
EE (E&M) HP-I

STOP CORONA; WEAR MASK, MAINTAIN SOCIAL DISTANCING AND MAINTAIN HAND HYGIENE

केनरा बैंक Canara Bank
भारत सरकार का उपक्रम A Government of India Undertaking
सिंडिकेट Syndicate

POSSESSION NOTICE {for immovable properties}

The Authorized Officer of Canara Bank under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice on the date mentioned against account and stated hereunder calling upon the borrowers/guarantors/mortagagors to repay the amount mentioned in the notice being together with further interest at contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. within sixty days from the date of receipt of said notice. The borrowers/guarantors/mortgagors having failed to repay the amount notice is hereby given to the borrowers/guarantors/mortgagors and the public in general that the undersigned has taken the possession of the Property described herein below in exercise to powers conferred on him/her under section 13(4) of the said act read with the Rule-8 of the said Rules on the date mentioned hereunder. The borrowers attention is invited to the provision of Sub-Section (8) of section - 13 of the Act, in respect of time available to redeem the secured assets. The Borrowers/Guarantors/Mortgagors in particular and the public in general are hereby cautioned not to deal with the property. Any dealing with the property will be subject to the charge of Canara Bank for the amounts and interest thereon. Details of the mortgaged Property of which the possession had been taken is as follows.

Name of the Borrowers/Guarantors & Branch	Details of the Mortgaged Properties	Amt. Due as per Demand Notice Demand notice Date Date of possession
Borrower: M/s Swish Advertising:- Saiyad Rizwan Hussain & Mamta Katiyar **Branch: Siwan, Lucknow**	Shop No. F-11 Built on Commercial Plot No. 14/1" Pitambara Bazar Measuring Area- 20.446 Sq. Mtr., Situated at Sector 14 Vikas Nagar Vistar Scheme Ward- Shankerpurwa Lucknow, in the name of Smt. Mamta Katiyar W/o Anuj Katiyar, Boundaries:- East- Gallary 9 ft, West- Complex Deegar, North- Shop No. F-12, South- Shop No. F-10.	Rs. 18,61,616.16 + interest & others exp. 23.01.2023 18.04.2023

Date:- 22.04.2023 Place:- Lucknow Authorized Officer

STATE BANK OF INDIA
RETAIL ASSET CENTRALISED PROCESSING CENTRE 59, COMMUNITY CENTRE, NARAINA INDUSTRIAL AREA, PHASE-I, NEW DELHI-110028.

POSSESSION NOTICE {For Immovable Property under Rule 8(1)}

Notice is hereby given under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with Rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002, The Bank issued demand notices on the date mentioned against account and amount stated hereinafter calling upon them to repay the amount within sixty days from the date of receipt of said notices. The borrower having failed to repay the amount, notice is hereby given to the borrowers, guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 9 of the said Rules on the dates mentioned against account and amount below. The borrower and guarantor in particular and the public in general are hereby cautioned not to deal with the property. Any dealing with property will be subject to the charge of **State Bank of India** for the amount and interest thereon. Details of Property where **Possession** has been taken is as follow:-

The borrower's attention is invited to provisions of sub section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Name of the Borrower/Guarantor	Description of the Mortgaged Property	Amt. O/s (as per Notice U/s.13(2))	Date of 13(2) Notice	Date of Possession
BORROWER: **MR. PARMOD KUMAR S/O MR. RAM SINGH CHANDER** R/o BE(S)-17/18 Hari Nagar New Delhi-110027 **Home Loan A/c. No. 56420011907**	Mortgage of Property No.B-192 2nd Floor Without Roof Right, Khasra No.1424 Village - Basai Darapur, Shivaji Vihar, New Delhi-110027 Regn. No.9726 in Book No.1 Vol. No.11588 on Page 107 to 110 on Dated 26.05.2004 in the name of **Mr. Parmod Kumar S/o Mr. Ram Singh Chander.**	**Rs.4,30,707/-** (Rupees Four Lakh Thirty Thousand Seven Hundred and Seven Only) plus future interest thereon and other charges with effect from 19.04.2023, less recovery (if any)	07.06.2019	21.04.2023

DATE: 21.04.2023 PLACE: NEW DELHI Sd/- Authorised Officer, State Bank of India

पुंछ में शहीद हुए जवानों के परिजनों ने कहा

आतंकियों को मुंहतोड़ जवाब दे सेना

चंडीगढ़, 21 अप्रैल (भाषा)।

जम्मू-कश्मीर के पुंछ में आतंकवादी हमले में शहीद पांच जवानों में शामिल चार जवानों के पंजाब स्थित गांवों में गुस्से और मातम का माहौल है। शहीद सैनिकों के परिवारों की मांग है कि भारतीय सेना आतंकवादियों के इस कायराना कृत्य का मुंहतोड़ जवाब दे। आतंकी हमले में शहीद हुए हवलदार मनदीप सिंह, लांस नायक कुलवंत सिंह, सिपाही हरकिशन सिंह और सिपाही सेवक सिंह पंजाब से थे, जबकि एक अन्य जवान ओड़ीशा का रहने वाला था। गुरुवार को एक आतंकवादी हमले के बाद सेना के वाहन में आग लगने से पांच जवान शहीद हो गए थे।

अधिकारियों के अनुसार, पंजाब के चारों सैनिकों के पार्थिव शरीर को सड़क के रास्ते उनके पैतृक गांवों में भेजा जा रहा है। मोगा जिले के चारिक गांव में, कुलवंत के भाई ने पत्रकारों से कहा कि सरकार और सेना को हमले का मुंहतोड़ जवाब देना चाहिए। ग्रामीणों के मुताबिक, कुलवंत के पिता भी सशस्त्र बलों में थे और करगिल युद्ध में शहीद हुए थे।

उस समय कुलवंत लगभग दो साल के थे। एक ग्रामीण ने कहा कि उनके पिता करगिल युद्ध में शहीद हुए थे। पूरा गांव सदमे में है। बठिंडा के बाघा गांव में सिपाही सेवक सिंह की बड़ी बहन अपने भाई की मौत से सदमे में हैं।

ग्रामीणों की मांग है कि सेना आतंकवादियों की कायरतापूर्ण हरकत का मुंहतोड़ जवाब दे। वहीं, बटाला के तलवंडी बार्थ गांव में सिपाही हरकिशन सिंह के घर पर ग्रामीणों ने मातृभूमि के लिए सर्वोच्च बलिदान देने के लिए उन्हें भावभीनी श्रद्धांजलि अर्पित की।

हवलदार मनदीप सिंह लुधियाना जिले के रहने वाले थे। मोगा जिले में पत्रकारों से बात करते हुए पंजाब के मुख्यमंत्री भगवंत मान ने चारों सैनिकों के परिजनों को एक-एक करोड़ रुपये की अनुग्रह राशि देने की घोषणा की। उन्होंने कहा कि हमें इस घटना (आतंकवादी हमले) में पांच जवानों के शहीद होने का बेहद दुखद समाचार मिला, जिनमें से चार पंजाब के थे। मुख्यमंत्री ने कहा कि इन नायकों ने देश की एकता की रक्षा के लिए समर्पण दिखाया और उनका बलिदान उनके साथी सैनिकों को और भी समर्पण और प्रतिबद्धता के साथ अपने कर्तव्यों का पालन करने के लिए प्रेरित करेगा। उन्होंने कहा कि इस आजादी को बरकरार रखने के लिए हमारे बहादुर जवान सीमाओं की रक्षा कर रहे हैं।

पंजाब के राज्यपाल बनवारीलाल पुरोहित ने कहा कि जवानों के शहीद होने की खबर सुनकर उन्हें गहरा दुख हुआ है। उन्होंने कहा कि मातृभूमि के लिए शहीदों का बलिदान व्यर्थ नहीं जाएगा और देश के लोग उन्हें हमेशा याद रखेंगे और उनका सम्मान करेंगे।

हमले में शहीद बटाला के सिपाही हरकिशन सिंह के परिजन।

पुरी के रहने वाले शहीद देबाशीष बिस्वाल का परिवार।

राजस्थान सरकार ने डेढ़ लाख सरकारी नौकरियां दीं : गहलोत

जयपुर, 21 अप्रैल (भाषा)।

राजस्थान के मुख्यमंत्री अशोक गहलोत ने शुक्रवार को कहा कि राजस्थान युवाओं के लिए रोजगार के सृजन में अग्रणी राज्य बन कर उभरा है जहां राज्य सरकार लगभग डेढ़ लाख सरकारी नौकरियां दे चुकी है, तथा लगभग इतनी ही नौकरियां देने की प्रक्रिया जारी है। गहलोत शुक्रवार को अजमेर में आयोजित मेगा जाब फेयर को संबोधित कर रहे थे।

उन्होंने कहा कि राज्य सरकार द्वारा लगभग डेढ़ लाख सरकारी नौकरियां दी जा चुकी है तथा लगभग इतनी ही नौकरियां देने की प्रक्रिया जारी है। साथ ही, एक लाख नई सरकारी भर्तियों की घोषणा बजट में की गई है।

उन्होंने कहा कि राज्य में निजी क्षेत्र में भी युवाओं को बड़े स्तर पर रोजगार उपलब्ध कराया जा रहा है और इसी क्रम में प्रदेश भर में रोजगार मेले आयोजित किए जा रहे हैं। गहलोत ने कहा '' राजस्थान के युवाओं में प्रतिभा की कमी नहीं है। इन युवाओं को रोजगार के अवसर उपलब्ध करवाने के लिए राज्य भर में 100 'मेगा जाब फेयर' आयोजित करने की घोषणा बजट में की गई है।

राहुल गांधी आज अपना सरकारी बंगला सौंपेंगे

नई दिल्ली, 21 अप्रैल (भाषा)।

मानहानि के मामले में दोषी ठहराए जाने के बाद सांसद के रूप में अयोग्य घोषित किए गए कांग्रेस नेता राहुल गांधी शुक्रवार को अपने आधिकारिक आवास से अपना सारा सामान ले गए। सूत्रों ने कहा कि वह 22 अप्रैल को 12, तुगलक लेन बंगला लोकसभा सचिवालय को सौंप देंगे। कांग्रेस के पूर्व अध्यक्ष को 'मोदी उपनाम' से संबंधित मामले में टिप्पणी को लेकर दो साल की सजा सुनाई गई थी। सासंद के रूप में अयोग्य घोषित किए जाने के बाद उनसे 22 अप्रैल तक परिसर खाली करने के लिए कहा गया था।

कांग्रेस के पूर्व प्रमुख ने 14 अप्रैल को अपने कार्यालय और कुछ निजी सामान को बंगले से स्थानांतरित कर दिया था। सूत्रों ने कहा कि गांधी ने शुक्रवार शाम को अपने बचे हुए सामान को उस बंगले से हटा दिया। यह बंगला उन्हें एक सांसद के रूप में आबंटित किया गया था। एक ट्रक को उनके सामान के साथ इमारत से बाहर जाते देखा गया। वह करीब दो दशक से इस बंगले में रह रहे थे। सूत्रों ने कहा कि अपना कार्यालय बदलने के बाद, वह पहले से ही अपनी मां और कांग्रेस संसदीय दल की अध्यक्ष सोनिया गांधी के साथ उनके 10, जनपथ स्थित आवास पर रहना शुरू कर चुके हैं। सूरत की एक अदालत ने 23 मार्च को गांधी को मानहानि का दोषी ठहराया था और उन्हें दो साल की सजा सुनाई थी, जिसके बाद वह सांसद के रूप में अयोग्य घोषित किए गए थे। उन्होंने सूरत की सत्र अदालत में मजिस्ट्रेट अदालत के आदेश को चुनौती दी थी, जिसने सजा को रद्द करने की उनकी अपील को खारिज कर दिया था।

पार्टी ने कहा है कि सत्र अदालत के आदेश को अगले हफ्ते गुजरात उच्च न्यायालय में चुनौती दी जाएगी। लोकसभा सचिवालय ने अयोग्य ठहराए जाने के अगले दिन राहुल गांधी को नोटिस भेजकर उनसे 22 अप्रैल तक बंगला खाली करने को कहा था। सूत्रों ने कहा कि राहुल गांधी अपना स्वतंत्र कार्यालय स्थापित करने के लिए जगह की तलाश में हैं। कुछ साल पहले प्रियंका गांधी वाड्रा को भी एसपीजी सुरक्षा कवर हटाए जाने के बाद लोधी एस्टेट स्थित बंगला खाली करने के लिए कहा गया था। राहुल गांधी पहली बार 2004 में उत्तर प्रदेश के अमेठी से सांसद चुने गए और 2019 में उन्होंने वायनाड से लोकसभा चुनावों में जीत हासिल की थी।

तमिलनाडु में 'भ्रष्टाचार का जहर' घोल रही है द्रमुक सरकार : भाजपा

जनसत्ता ब्यूरो
नई दिल्ली, 21 अप्रैल।

भारतीय जनता पार्टी (भाजपा) ने शुक्रवार को आरोप लगाया कि तमिलनाडु में एमके स्टालिन के नेतृत्व वाली सरकार 'राज्य में भ्रष्टाचार का जहर घोल रही है'। साथ ही पार्टी चेन्नई मेट्रो रेल परियोजना में कथित अनियमितताओं की केंद्रीय जांच ब्यूरो (सीबीआइ) से जांच की मांग करेगी।

भाजपा के राष्ट्रीय प्रवक्ता सैयद जफर इस्लाम ने संवाददाताओं को संबोधित करते हुए आरोप लगाया कि सत्तारूढ़ द्रविड़ मुनेत्र कषगम (द्रमुक) धन शोधन के नए तरीके खोजने और अनुचित तरीकों से अर्जित धन को छिपाने के तरीके ढूंढ़ने के 'शर्मनाक प्रयास' कर रही है। उन्होंने कहा कि तमिलनाडु महान संस्कृति और समृद्ध विरासत वाला राज्य है लेकिन दुर्भाग्य से द्रमुक सरकार इस राज्य में भ्रष्टाचार का जहर घोल रही है। इस्लाम ने तमिलनाडु के वित्त मंत्री पलनीवेल त्याग राजन और एक पत्रकार के बीच बातचीत का एक कथित 'आडियो क्लिप' सुनाया और आरोप लगाया कि राजन ने कहा है कि

भाजपा चेन्नई मेट्रो रेल परियोजना में कथित अनियमितताओं की सीबीआइ से जांच की मांग करेगी।

स्टालिन के बेटे उदयनिधि स्टालिन और दामाद वी सबरीसन ने मिलकर एक साल में 30,000 करोड़ रुपए कमाए। त्याग राजन को मुख्यमंत्री स्टालिन का बेहद करीबी माना जाता है।

भाजपा प्रवक्ता ने आरोप लगाया कि सबरीसन ने ब्रिटेन में दो कंपनियां स्थापित की हैं जो 'गलत तरीके से कमाए गए धन' को ठिकाने लगाने के अलावा और कुछ नहीं हैं। चेन्नई मेट्रो रेल परियोजना में अनियमितताओं का आरोप लगाते हुए उन्होंने दावा किया कि एक कंपनी को काम देने के बदले सत्तारूढ़ द्रमुक को 200 करोड़ रुपए मिले।

उन्होंने कहा, 'उस समय यह बड़ा भ्रष्टाचार था... जैसा कि हमारे प्रदेश भाजपा अध्यक्ष (अन्नामलाई) ने कहा है, सीबीआइ को सूचना दी जा रही है। हम सीबीआइ से इसकी जांच कराने का अनुरोध करेंगे।' अन्नामलाई ने कहा है कि वह सीबीआइ से मिलने का समय मांग रहे हैं। इस्लाम ने कहा कि अन्नामलाई द्वारा पिछले सप्ताह तमिलनाडु में जारी 'द्रमुक फाइल्स' में द्रमुक नेताओं के भ्रष्टाचार और संपत्ति अर्जित करने का अच्छी तरह से दस्तावेजीकरण किया गया है। उन्होंने कहा कि एक तरफ प्रधानमंत्री नरेंद्र मोदी भ्रष्टाचार को बड़ा झटका दे रहे हैं। दूसरी ओर, द्रमुक भ्रष्टाचार को आगे बढ़ाने में व्यस्त है। मुख्यमंत्री केवल भ्रष्टाचार की नीति का पालन कर रहे हैं।

भाजपा प्रवक्ता ने आरोप लगाया कि चाहे गांधी परिवार हो या द्रमुक, हर कोई भ्रष्ट गतिविधियों में डूबा हुआ है। वे लोगों के धन और संसाधनों को चपत लगा रहे हैं। द्रमुक की युवा शाखा के प्रमुख और तमिलनाडु के मंत्री उदयनिधि स्टालिन ने 'द्रमुक फाइल्स' में अन्नामलाई द्वारा लगाए गए आरोपों को लेकर बुधवार को उन्हें कानूनी नोटिस भेजा और उनसे बिना शर्त माफी मांगने के अलावा हर्जाने के रूप में 50 करोड़ रुपए का भुगतान करने को कहा। द्रमुक ने अन्नामलाई को तमिलनाडु के मुख्यमंत्री के खिलाफ कथित तौर पर 'निराधार' आरोप लगाने के लिए पहले ही 500 करोड़ रुपए का कानूनी नोटिस भेजा है।

जम्मू-कश्मीर के 'मिशन यूथ' ने जीता प्रधानमंत्री उत्कृष्टता पुरस्कार

नई दिल्ली, 21 अप्रैल (भाषा)।

जम्मू-कश्मीर के युवाओं के जीवन में बदलाव लाने के लिए शुरू किया गया 'मिशन यूथ' और गुजरात में जरूरतमंदों को किया अंग प्रतिरोपण कार्यक्रम, लोक प्रशासन में उत्कृष्टता के लिए प्रधानमंत्री पुरस्कार से शुक्रवार को सम्मानित की गई अग्रणी पहलों में शामिल थे। इसके अलावा, राष्ट्रीय कोविड-19 टीकाकरण कार्यक्रम और देश में सामाजिक और आर्थिक बुनियादी ढांचे की योजना की 'मैपिंग' (रूपरेखा) की सुविधा के लिए 'प्रधानमंत्री गति शक्ति राष्ट्रीय मास्टर प्लान' को भी पुरस्कार के लिए चुना गया।

इसके साथ ही महाराष्ट्र के सोलापुर जिले में अवैध शराब के कारोबार में लगे लोगों के जीवन को बदलने के उद्देश्य से शुरू किए गए 'आपरेशन परिवर्तन' और बच्चों की पोषण संबंधी आवश्यकता को पूरा करने के लिए उत्तर प्रदेश के रामपुर जिले में 'संवर्धन' पहल को भी नवोन्मेष (जिला) श्रेणी के तहत सम्मान के लिए चुना गया। प्रधानमंत्री नरेंद्र मोदी द्वारा 16वें लोक सेवा दिवस के अवसर पर शुक्रवार को विज्ञान भवन में पंद्रह पुरस्कार दिए गए।

'लोक सेवा दिवस' हर साल 21 अप्रैल को नौकरशाहों को नागरिकों के लिए खुद को फिर से समर्पित करने और जनता के लिए अपनी प्रतिबद्धताओं, सेवा और काम में उत्कृष्टता को नवीनीकृत करने के अवसर के रूप में मनाया जाता है।

तमिलनाडु में प्रवासी मजदूरों पर हमले की झूठी खबर चलाने का मामला

प्राथमिकी दर्ज करने के खिलाफ याचिका पर सुनवाई से इनकार

जनसत्ता ब्यूरो
नई दिल्ली, 21 अप्रैल।

सुप्रीम कोर्ट ने बिहारी मजदूरों पर कथित हमले की झूठी खबर चलाने के लिए तमिलनाडु पुलिस द्वारा दर्ज प्राथमिकी को चुनौती देने वाली याचिका पर सुनवाई से शुक्रवार को इनकार कर दिया। मामले में दर्ज प्राथमिकी को आनलाइन पोर्टल 'आपइंडिया' की संपादक और संस्थापक नूपुर शर्मा व राहुल रौशन ने याचिका दायर कर चुनौती दी थी।

प्रधान न्यायाधीश धनंजय यशवंत चंद्रचूड़ और न्यायमूर्ति पीएस नरसिम्हा की पीठ ने कहा कि याचिकाकर्ताओं के पास हाईकोर्ट का दरवाजा खटखटाने का एक वैकल्पिक उपाय है। इस टिप्पणी के साथ पीठ ने याचिका पर विचार करने से इनकार कर दिया। अलबत्ता पीठ ने याचिकाकर्ताओं को चार हफ्ते के लिए प्राथमिकी के आधार पर किसी भी कठोर कार्रवाई से सुरक्षा प्रदान कर दी ताकि वे न्यायिक उपायों का लाभ उठा सकें। सुनवाई शुरू होते ही न्यायमूर्ति चंद्रचूड़ ने याचिकाकर्ता के वकील महेश जेठमलानी से पूछा कि हाईकोर्ट का रुख क्यों नहीं किया जा सकता। आप मद्रास हाईकोर्ट जाएं।

हालांकि जेठमलानी ने यह कह कर पीठ को मनाने की कोशिश की कि कुछ मामलों में प्राथमिकी को अनुच्छेद 32 के तहत सुप्रीम कोर्ट द्वारा पूर्व में रद्द किया गया है। पीठ ने कहा कि अनुग्रह प्रत्येक मामले के तथ्यों और परिस्थितियों पर निर्भर करेगा। जेठमलानी ने इसके बाद याचिकाकर्ताओं के हाईकोर्ट जाने तक सुरक्षा की गुहार लगाई। उन्होंने इस बात पर प्रकाश डाला कि पहली याचिकाकर्ता एक महिला और छह साल के बच्चे की मां है। याचिकाकर्ताओं ने कहा कि पोर्टल ने एक अन्य समाचार पत्र द्वारा प्रकाशित समाचार लेख के आधार पर रिपोर्ट प्रकाशित की और जब यह गलत पाया गया तो इसे वापस ले लिया गया। पिछले महीने तमिलनाडु में कथित तौर पर हिंदी भाषी प्रवासी श्रमिकों पर हमले के वीडियो सोशल मीडिया पर चर्चा में आए थे। दावा किया गया था कि बिहारी प्रवासी मजदूरों को हिंदी बोलने पर निशाना बनाया जा रहा है। हालांकि राज्य पुलिस विभाग ने इसे 'फेक न्यूज' करार दिया था।

'भारत में स्थानिक पारिस्थितिकी को नजरअंदाज कर लाए गए चीते'

नई दिल्ली, 21 अप्रैल (भाषा)।

अनुसंधानकर्ताओं ने कहा कि अफ्रीकी चीतों को भारत लाने का फैसला उनकी स्थानिक पारिस्थितिकी पर विचार किए बगैर किया गया। उन्होंने आगाह किया कि वन्य क्षेत्र में छोड़े गए चीतों का पड़ोसी गांवों में लोगों से संघर्ष हो सकता है।

स्थानिक पारिस्थितिकी का मतलब किसी प्रजाति की आवाजाही पर किसी स्थान विशेष के मौलिक असर और बहु प्रजाति वाले समुदायों की स्थिरता से होता है। पिछले साल से नामीबिया और दक्षिण अफ्रीका से कुल 20 चीते मध्य प्रदेश के कुनो नेशनल पार्क लाए गए। नामीबिया में लीबनिज-आइजेडडब्लू के 'चीता रिसर्च प्रोजेक्ट' के वैज्ञानिकों ने बताया कि दक्षिण अफ्रीका में चीता स्थिर सामाजिक-स्थानिक व्यवस्था में रहते हैं जिनका क्षेत्र व्यापक पैमाने पर फैला होता है और प्रति 100 वर्ग किलोमीटर क्षेत्र में एक चीता रहता है। उन्होंने कहा कि कुनो नेशनल पार्क में चीतों के लिए योजना में यह माना गया कि शिकार का उच्च घनत्व होने से चीता का उच्च घनत्व बरकरार रहेगा जबकि इसका कोई सबूत नहीं है।

नामीबिया में चीता के स्थानिक व्यवहार के दीर्घकालीन अध्ययन से मिले नतीजों के आधार पर लीबनिज इंस्टीट्यूट फार जू और लीबनिज-आइजेडडब्लू के वैज्ञानिकों ने क्षेत्र की वहन क्षमता को अधिक आंकने के खिलाफ आगाह किया। उन्होंने कहा कि प्राकृतिक स्थितियों में चीतों के रहने की व्यवस्था प्रति 100 वर्ग किलोमीटर पर एक चीता होती है।

अनुसंधानकर्ताओं की राय

पत्रिका 'कंजर्वेशन साइंस एंड प्रैक्टिस' में प्रकाशित एक पत्र में अनुसंधानकर्ताओं ने कहा कि चूंकि कुनो नेशनल पार्क छोटा है तो इसकी संभावना है कि वहां छोड़े गए चीते उद्यान की चारदीवारी के आगे निकलेंगे और इससे पड़ोसी गांवों के लोगों के साथ उनका संघर्ष हो सकता है। कुनो नेशनल पार्क बिना बाड़ वाला करीब 750 वर्ग किलोमीटर का जंगली क्षेत्र है।

गुमशुदा की तलाश

विजय

सर्व साधारण को सूचित किया जाता है कि एक व्यक्ति जिसका नाम **विजय, पुत्र, दिनू, पता** मकान नं.358, एमसीडी फ्लैट, सेक्टर-1, रोहिणी दिल्ली, जो दिनांक 05.07.2021 को थाना क्षेत्र विजय विहार से लापता है। इस संदर्भ में **डीडी सं. 36ए, दिनांक 11.07.2021** थाना विजय विहार, दिल्ली में गुमशुदगी दर्ज है।

गुमशुदा व्यक्ति का ब्यौरा इस प्रकार है :

नाम : विजय, **पिता का नाम** : दिनू, **उम्र** : 45 साल, **कद** : 5 फुट 5 इंच, **रंग** : गेहूँआ, **चेहरा** : लम्बा, **शरीर**: पतला, **पहनावा** : सफेद कलर का टी-शर्ट और काले रंग का पैंट और पैरों में चप्पल पहने हुए है।

अगर किसी व्यक्ति को इस बारे में कोई जानकारी/सूचना मिले तो कृपया निम्नलिखित फोन नम्बरों पर सूचित करें।

वेबसाइट : http://cbi.nic.in
ई-मेल : cic@cbi.gov.in
फैक्स : 011-24368639
फोन : 011-24368638, 24368641
DP/4218/RD/2023

थानाध्यक्ष
थाना : विजय विहार, दिल्ली
फोन : 011-27521296
8750870329

शीर्ष न्यायालय ने तमिलनाडु सरकार को दिया निर्देश

'यूट्यूबर' कश्यप को मदुरै केंद्रीय कारागार से स्थानांतरित न किया जाए

नई दिल्ली, 21 अप्रैल (भाषा)।

उच्चतम न्यायालय ने शुक्रवार को तमिलनाडु सरकार को निर्देश दिया कि दक्षिणी राज्य में प्रवासी मजदूरों पर हमले के फर्जी वीडियो प्रसारित करने के आरोप में गिरफ्तार यूट्यूबर मनीष कश्यप को मदुरै केंद्रीय कारागार से स्थानांतरित न किया जाए। प्रधान न्यायाधीश डीवाई चंद्रचूड़ और न्यायमूर्ति पी एस नरसिम्हा की पीठ ने राष्ट्रीय सुरक्षा कानून (एनएसए) के तहत अपनी हिरासत को चुनौती देने वाली कश्यप की याचिका पर तमिलनाडु और बिहार सरकार को नोटिस जारी किया।

पीठ ने कहा, 'अनुच्छेद 32 के तहत मांगी गई राहत के अलावा याचिकाकर्ता ने राष्ट्रीय सुरक्षा कानून के तहत उसके खिलाफ जारी हिरासत के आदेश को भी चुनौती दी है। याचिकाकर्ता को याचिका में संशोधन करने की अनुमति दी जाती है। संशोधित याचिका पर नोटिस जारी करें।' पीठ ने कहा, 'हम याचिकाकर्ता को मदुरै केंद्रीय कारागार से स्थानांतरित न करने का निर्देश देते हैं।' मामले की आगे की सुनवाई 28 अप्रैल को की जाएगी। कश्यप की ओर से पेश वकील सिद्धार्थ दवे ने कहा कि उनके मुवक्किल के खिलाफ एनएसए के तहत मामला दर्ज किया गया है।

यूट्यूबर के खिलाफ तमिलनाडु में छह और बिहार में तीन प्राथमिकियां पहले ही दर्ज हैं। प्रधान न्यायाधीश चंद्रचूड़ ने इस पर हैरानी जताते हुए कहा, 'उसके खिलाफ एनएसए? इस व्यक्ति के खिलाफ ऐसा प्रतिशोध क्यों?' तमिलनाडु सरकार की ओर से पेश हुए वकील कपिल सिब्बल ने कहा कि कश्यप ने यह दावा करने वाले फर्जी वीडियो बनाए कि बिहार के प्रवासी मजदूरों पर तमिलनाडु में हमले किए जा रहे हैं। सिब्बल ने कहा, 'उसके 60 लाख 'फालोअर्स' हैं। वह एक राजनेता है। उसने चुनाव लड़ा है। वह कोई पत्रकार नहीं है।'

सिब्बल ने मामलों को बिहार स्थानांतरित करने का विरोध करते हुए कहा कि दक्षिणी राज्य में किए गए साक्षात्कारों के आधार पर तमिलनाडु में प्राथमिकी दर्ज की गई। शीर्ष अदालत ने 11 अप्रैल को तमिलनाडु और बिहार सरकार को नोटिस जारी कर यूट्यूबर मनीष कश्यप की याचिका पर एक सप्ताह के भीतर जवाब देने को कहा था। सिब्बल ने कहा कि कश्यप को एनएसए के तहत हिरासत में ले लिया गया है और उन्होंने जवाब दाखिल करने के लिए समय मांगा।

कश्यप की ओर से पेश हुए वकील ने कार्रवाई के एक ही कथित कारण को लेकर उनके खिलाफ दर्ज कई प्राथमिकियां रद्द करने का अनुरोध करते हुए शीर्ष अदालत को बताया था कि उनके मुवक्किल पर अब एनएसए के तहत मामला दर्ज किया गया है। मदुरै के पुलिस अधीक्षक शिव प्रसाद के अनुसार, कश्यप को एनएसए के तहत हिरासत में लिया गया है। कश्यप को पांच अप्रैल को मदुरै जिला अदालत में पेश किया गया था। अदालत ने कश्यप को 15 दिन के लिए न्यायिक हिरासत में भेजने का आदेश दिया जिसके बाद कश्यप को मदुरै केंद्रीय कारागार भेजा गया था।

प्रपत्र ए
सार्वजनिक उद्घोषणा
[भारत दिवाला तथा दिवालिया मंडल (स्वैच्छिक परिसमापन प्रक्रिया) विनियमन, 2017 के विनियमन 14 के अंतर्गत]
आईबीएएचएन इल्युमिनेशन प्राईवेट लिमिटेड के स्टेकधारकों के ध्यानार्थ

1.	कॉर्पोरेट ऋणधारक का नाम	आईबीएएचएन इल्युमिनेशन प्राईवेट लिमिटेड
2.	कॉर्पोरेट ऋणधारक के निगमन की तिथि	13 मई, 2016
3.	वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट ऋणधारक निगमित/पंजीकृत है	कम्पनी रजिस्ट्रार, दिल्ली
4.	कॉर्पोरेट पहचान संख्या/कॉर्पोरेट ऋणधारक का सीमित दायित्व पहचान संख्या	U36998DL2016PTC299702
5.	कॉर्पोरेट ऋणधारक के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	टी 1, ओखला इंड. एरिया फेज-II, निकट एच.नं. टी-2, नई दिल्ली-110020, भारत
6.	कॉर्पोरेट ऋणधारक के संदर्भ में दिवाला आरंभ होने की तिथि	20 अप्रैल, 2023
7.	परिसमापक का नाम, पता, ई-मेल पता, टेलीफोन नम्बर तथा पंजीकरण संख्या	नाम: आदर्श शर्मा परिसमापक का पंजीकरण संख्या: IBBI/IPA-001/IP-P01256/2018-2019/12045 पता: जे-6ए, कैलाश कॉलोनी, नई दिल्ली-110048 टेलिफोन नम्बर: +91 9810074285 आईबीबीआई में पंजीकृत ईमेल: adarsh@adarshca.com ईमेल जिस पर दावे भेजे जाएंगे: volliq.iipl@gmail.com adarsh@adarshca.com
8.	दावे जमा करने की अंतिम तिथि	19 मई, 2023

एतद्द्वारा सूचित किया जाता है आईबीएएचएन इल्युमिनेशन प्राईवेट लिमिटेड ने 20 अप्रैल, 2023 को स्वैच्छिक परिसमापन शुरू किया है।
एतद्द्वारा आईबीएएचएन इल्युमिनेशन प्राईवेट लिमिटेड के स्टेकधारकों को निर्देश दिया जाता है कि आइटम नं. 7 में वर्णित पते पर परिसमापक के पास 19 मई, 2023 को या उससे पूर्व अपने दावे का प्रमाण जमा करें।
फाइनांसियल क्रेडीटर्स केवल इलेक्ट्रॉनिक पद्धति से ही अपने दावे का प्रमाण जमा कर सकते हैं। अन्य सभी क्रेडीटर्स व्यक्तिगत, डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यमों से अपने दावे का प्रमाण जमा कर सकते हैं।
दावे का गलत या भ्रामक प्रमाण जमा करने पर दंडित किया जा सकता है।

हस्ता./-
आदर्श शर्मा
तिथि: 20 अप्रैल, 2023
स्थान: नई दिल्ली
आईबीएएचएन इल्युमिनेशन प्राईवेट लिमिटेड के परिसमापक
पंजीकरण सं.:-IBBI/IPA-001/IP-P01256/2018-2019/12045
एएफए की वैधता: 15.11.2023 तक

इंडियाबुल्स जनरल इनश्योरेंस लिमिटेड
(सीआईएन :U66000DL2018PLC328939)
पंजीकृत कार्यालय : 1/1 ई, पहली मंजिल, ईस्ट पटेल नगर, मध्य दिल्ली, नई दिल्ली -110008
फोन : (011) 41052775, फैक्स : (011) 42137986
प्ररुप संख्या : आईएनसी-26
[कंपनी (निगमन) नियम, 2014 के नियम 30 के अनुसरण में]
कंपनी का रजिस्ट्रीकृत कार्यालय एक राज्य से दुसरे राज्य में अंतरित करने के लिए
समाचार पत्र में प्रकाशित किया जाने वाला विज्ञापन
केंद्रीय सरकार के समक्ष उत्तरी क्षेत्र
कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 के उपनियम (5) के खंड (क) के मामले में
और
इंडियाबुल्स जनरल इनश्योरेंस लिमिटेड जिसका रजिस्ट्रीकृत कार्यालय 1/1 ई, पहली मंजिल, ईस्ट पटेल नगर, मध्य दिल्ली, नई दिल्ली -110008 स्थित है, के मामले में,
....याचिकाकर्ता

आम जनता को यह नोटिस दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष कंपनी अधिनियम, 2013 की धारा 13 के अधीन आवेदन फाइल का प्रस्ताव करती है जिसमें कंपनी का रजिस्ट्रीकृत कार्यालय **"राष्ट्रीय राजधानी क्षेत्र दिल्ली राज्य"** से **"हरियाणा राज्य"** में स्थानांतरित करने के लिए गुरूवार, 20 अप्रैल, 2023 को आयोजित असाधारण साधारण अधिवेशन में पारित विशेष संकल्प के संदर्भ में कंपनी के संगम ज्ञापन में संशोधन की पुष्टि की मांग की गई है।

कंपनी के रजिस्ट्रीकृत कार्यालय के प्रस्तावित स्थानांतरण से यदि किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो **निवेशक शिकायत प्ररूप फाइल कर एमसीए-21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज कर सकता है** या एक शपथ पत्र जिसमें उनके हित का प्रकार और उसके विरोध का कारण उल्लिखित हो के साथ अपनी आपत्ति प्रादेशिक निदेशक को इस सूचना के प्रकाशन की तारीख से 14 दिनों के भीतर **क्षेत्रीय निदेशक, उत्तरी क्षेत्र, बी-2 विंग, दुसरी मंजिल, पंडित दीनदयाल अंत्योदया भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003**, पते पर पंजीकृत डाक द्वारा भेज सकता है या सुपुर्द कर सकते है और इसकी प्रति आवेदक कंपनी को उनके निम्नलिखित रजिस्ट्रीकृत कार्यालय पते पर भी भेजेगा :

पता - 1/1 ई, पहली मंजिल, ईस्ट पटेल नगर, मध्य दिल्ली, नई दिल्ली -110008

आवेदक के लिए और की ओर से
इंडियाबुल्स जनरल इनश्योरेंस लिमिटेड
हस्ताक्षर
हरनीत कौर
कंपनी सचिव
एम.नं. - 63306
स्थान - नई दिल्ली
दिनांक - 21.04.2023

www.readwhere.com